

[Sh. Uttamrao Patil]

15.41 hrs.

further to amend the Constitution (Scheduled tribes) Orders, 1950."

**MOTHER'S LINEAGE BILL**

[English]

[Translation]

MR. DEPUTY-SPEAKER: The question is:

KUMARI UMA BHARATI (Khajuraho): Sir, I beg to move for leave to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother.

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Orders, 1950."

[English]

*The motion was adopted*

MR. DEPUTY-SPEAKER: The question is:

[Translation]

"That leave be granted to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother."

SHRI UTTAMRAO PATIL: I introduce the Bill.

*The motion was adopted.*

15.40 1/2 hrs.

[Translation]

**CONSTITUTION (AMENDMENT) BILL\***

KUMARI UMA BHARATI: I introduce the Bill.

**(Amendment of Article 155)**

[Translation]

SHRI PRAKASH KOKO BRAHMBHATT (Baroda): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

15.41 1/2 hrs.

**RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL\*.**

[English]

[Translation]

MR. DEPUTY-SPEAKER: The question is:

SHRI CHHAVIRAM ARGAL (Morena): I beg to move for leave to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in the posts and services under the Government of India.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

[Translation]

[English]

SHRI PRAKASH KOKO BRAHMBHATT: I introduce the Bill.

MR. DEPUTY-SPEAKER: The question is: